



GUJARAT NATIONAL LAW UNIVERSITY

Leader in Legal Education, Research and Professional Training

{Accredited with 'A' Grade by NAAC}

ll आ नो भद्राः क्रतवो यन्तु विश्वतः ll

ADVANCED CERTIFICATE PROGRAMME IN CORPORATE GOVERNANCE

<u>Jointly offered by</u>

Gujarat National Law University & Excellence Enablers

Course Duration: 04 Months (August – November 2025)



Total Seats 50

Blended Mode

70+ Hours (Including 25+ hours off-line teaching @ GNLU, Gandhinagar)

Online Sessions Friday - Saturday



Rs. 85,000/- + GST [Last date: 15 August 2025]

*Early Bird Fees: Rs. 75,000/- + GST [Last date: 31 July 2025]

Starting from 22 August 2025



Scan to Register:







acpcg@gnlu.ac.in



Resource persons



Mr. M. Damodaran

Mr. M. Damodaran, IAS (Retd.), presently a governance consultant, advisor, mentor and coach, has worked with the Union and the State governments in India, regulatory bodies, investment institutions, banks, development financial institutions and with the private sector. He has headed the highly successful restructuring efforts in Unit Trust of India (UTI) and Industrial Development Bank of India (IDBI). He has been the Chairman of Securities and Exchange Board of India (SEBI).



Prof. (Dr.) Mamata Biswal

Prof. (Dr.) Mamata Biswal is a Professor of Law at Gujarat National Law University, Gujarat. She holds a Ph.D. in Law, and an LLM in Commercial Law (Corporate and Business Law). She has been recognised as an ICSSR Senior Research Fellow. She has been inducted as an independent director/independent woman director in few PSUs i.e. GSPC Pipavav Power Company Ltd (10 years), Gujarat State Energy Generation Limited, GSPC LNG Limited, Gujarat Industrial Investment Corporation Ltd.(February,2022-February 2025) and Gujarat Industries Power Company Limited. She has been appointed as a Public Interest Director in the National Stock Exchange of India.



Prof. Sethu Gururajan

Prof. Sethu Gururajan is B.Tech (Honours) in Mechanical Engineering from IIT Kharagpur, M.Tech in Mechanical Engineering from IIT Madras and Fellow in Management (with specialization in Finance) from IIM Ahmedabad. He has served in the IAAS & IAS and has been a faculty member at XLRI Jamshedpur, UTI Institute of Capital Markets and IIM Trichy.

Dr. Sanjeevan Kapshe



Dr Sanjeevan Kapshe is B.E. (Electronics) and Fellow in Management from IIM Bangalore. He has taken VR from IRSSE. He was Professor (Management Studies) at Railway Staff College (now National Academy of Indian Railway) Vadodara. He served SEBI on deputation from the Ministry of Railway as Officer on Special Duty (OSD) and Head of Derivatives and New Products Department. He was a member of several committees of SEBI, RBI, and Ministry of Railway. He has been a guest faculty member at several IIMs to teach finance-related courses



Dr. Viral Pandya

Dr. Viral Pandya is BE (Mechanical) and MBA (Finance) from Sardar Patel University. He holds PhD in Management. Currently he is working as a Professor of Management at GNLU, Gandhinagar. With more than 20 years of teaching and academic administration experience, he has published two books and twelve-plus research papers and has undertaken several research projects. His research interests include Corporate Social Responsibility, Entrepreneurship, and Indian Knowledge System.



Mr Satya Ranjan Mishra

Mr. Satya Ranjan Mishra is working a Head, Alumi Affairs and an Associate Professor of Commerce at Gujarat National Law University. He has more than 18 years of teaching experience. He has successfully pioneered the GNLU – Khaitan & Co Advanced Certificate Programme on Capital Markets & Securities Laws.

Mr. Sumit Agrawal



Sumit Agrawal is the Founder and Managing Partner of Regstreet Law Advisors, a boutique Law Firm of India specialising in corporate and financial regulatory matters. A former SEBI Officer with nearly a decade of regulatory experience, he is recognised as a leading expert in securities law. He advises listed companies, exchanges, intermediaries, and their promoters and investors on complex regulatory and compliance issues. Sumit is also the author of a leading commentary on the SEBI Act, published by Taxmann.



Dr. Mobin shaikh

Dr. Mobin Shaikh is Assistant Professor (Senior Scale) at Gujarat National Law University (GNLU), with over two decades of rich experience in teaching and academic administration. His teaching expertise spans Corporate and Financial Accounting, Managerial Accounting, Corporate & Business Finance, and General Management. Recently, he was honoured with the Special Jury Award at the 8th National Awards for Excellence in Education 2024 by the Association of Muslim Professionals (AMP).



Dr Divya Tyagi

Dr. Divya Tyagi has done LL.B. and LL.M. from the University of Delhi and Ph.D. from Gujarat National Law University. He has experience of teaching various courses of Law including Corporate Law, Securities Law, Investment Law, Air Law and Space Law at both undergraduate and postgraduate level in different law schools in India for nearly 19 years. He actively engages in taking sessions in the field of Corporate Law and Securities Law in various training programmes organised by reputed institutions. He has published articles in international and national journals and contributed chapters in books.



Dr Mahesh Chaudhary

Dr. Mahesh L. Chaudhary is an accomplished academician with more than a decade experience in teaching subjects like Strategic Management, Business Ethics and Corporate Governance, Organizational Behaviour and Resource Management. Currently Human as Assistant Professor at Gujarat serving National Law University. He been has instrumental in shaping the strategic and ethical thinking of BBA LL.B & B.Com LL.B students interdisciplinary through teaching. Dr. Chaudhary has contributed to several government-funded research projects, notably as Principal Investigator and Co-Investigator.

Eligibility

Graduates from any recognized Indian or foreign university are eligible to apply. Preference will be given to applicants with degrees such as B.E/B.Tech, LLB, MBA, CA, CS, or CMA.

Selection will be merit-based, with emphasis on academic background, professional experience, and motivation as described in the application form.

The course is ideal for

- Individuals aiming for leadership roles
- Compliance professionals working in various companies
- Entrepreneurs focused on establishing sustainable governance structures in their start-ups
- Venture capitalists and private equity providers interested in joining the boards
- Advisers and consultants who support boards
- Independent directors
- Audit professionals
- Anyone with an interest in this subject area

Objectives

- To equip participants with a deep understanding of corporate governance principles and practices
- To provide insights into the overall functioning of the Corporate Board and legal and regulatory compliances, helping participants understand and navigate governance challenges.
- To prepare individuals for leadership positions, board appointments, and governancerelated roles by providing practical knowledge, case studies, and real-world applications.

Course Learning Outcomes

Upon successful completion of this course, the participants will be able to:

- Demonstrate a comprehensive understanding of corporate governance principles, frameworks, and best practices in companies.
- Understand and apply ethical and regulatory standards to enhance corporate functioning, accountability, transparency, and stakeholder trust.
- Assess and implement effective risk management, internal controls, and compliance strategies to mitigate governance-related challenges.
- Develop strategic decision-making and leadership skills to contribute effectively to boardroom discussions and corporate governance initiatives.

Sequence of Sessions

• Offline Sessions: The first set interactions at GNLU Campus

(Friday/Saturday/Sunday: 15 hours)

• Online Sessions: Subsequent 11 weekends (Friday & Saturday) 2 hours each

(11 weeks * 4 hours = 44 hours)

Offline Sessions: The last set of interactions, examination and valedictory session

at GNLU campus (Friday/Saturday/Sunday: 15 hours + examination)

Note: The number of online and offline sessions may be adjusted as required.

COURSE STRUCTURE

Module 1: Basic Building Blocks

- Corporate Governance: What, Why and How?
 Ethics and Corporate Governance
 Finance, Audit and Corporate Governance
- 4. Law and Corporate Governance

Module 2: Understanding the Annual Report

- 1. Contents of an Annual Report
- 2. How to read and interpret the financial information?
- 3. Indian Accounting Standards (Ind AS)
- 4. Financial disclosures and reporting requirements
- 5. Auditing requirements in today's business environment

Module 3: Business Ethics

- 1. Ethics and Business
- 2. Ethical Principles in Business
- 3. The Business System: Government, Markets, and International Trade
- 4. Ethics in the Marketplace

Module 4: Corporate Governance in Listed Entities

- 1. Definition, significance, and evolution of corporate governance
- 2. Governance models (Anglo-American, European, Asian models)
- 3. Role Of Governance In Corporate Performance
- 4. Legal and Regulatory Environment in India
- 5. Role of RBI in corporate governance for financial institutions

Module 5: Corporate Governance in Other Types of Entities

- 1. Startups
- 2. Small and Medium Enterprises
- 3. Family-owned businesses
- 4. Group Companies
- 5. Transnational companies
- 6. State-owned enterprises
- 7. Non-Profit Organizations

Module 6: Corporate Governance: Other dimensions

- 1. Sustainability, physical environment and climate risk
- 2. Corporate Sustainability Reporting Framework
- 3. Effective Corporate Social Responsibility (GRI and ESG)

Module 7: The way ahead and Valedictory

- 1. Technological advancements, Artificial Intelligence and Corporate Governance
- 2. Issues and Challenges in Implementing Corporate Governance
- 3. Corporate Governance: International Perspective

Evaluation: Total 150 Marks

- 10 marks: During first offline interaction at GNLU Gandhinagar
- 100 marks: 5 MCQ tests of 20 marks each during online sessions
- 40 Marks: Descriptive Examination at GNLU Gandhinagar

Note: The sequence of the online and offline modules may be adjusted as required.



About GNLU

Gujarat National Law University (GNLU) is committed to excellence in teaching, research, and holistic development of the students and staff. It aims to develop a sense of responsibility among the students and research scholars to serve society with the help of the field of law by developing skills concerning advocacy, legal service, legislation, law reforms, and the like. It aims to promote legal knowledge and to make law and the legal process efficient instruments of social development and social justice.

About Excellence Enablers

Excellence Enablers is a niche Corporate Governance advisory firm. We do not attempt to be all things to all persons. Improving Corporate Governance policies and practices is our raison d'être. Our mission is to demystify Corporate Governance and to persuade corporates that it is nothing more than doing the right things at the right time in the right manner for the right reasons. For more information, please visit <u>www.excellenceenablers.com</u>.

About GCBPP

The GNLU Centre for Business & Public Policy (GCBPP) promoting interdisciplinary research and training through capacity-building programmes, interactive sessions, competitions and conferences in capital markets, securities laws, financial & business regulations and public policy.

Gujarat National Law University

Attalika Avenue, Knowledge Corridor, Koba, Koba (Sub P. O.), Gandhinagar - 382426 (Gujarat), INDIA. Phone No. : +91-79-23276611/12 Email : acpcg@gnlu.ac.in